MANIPUR GAZETTE

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GOVERNMENT OF MANIPUR
SECRETARIAT: DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS

N O T I F I C A T I O N
Imphal, the 20th January, 2026

RRDP-27/2/2025-DP-DP: In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Manipur hereby makes the following rules further to amend the *Manipur Civil Services (Leave) Rules, 1979*, namely :—

1. Short title and commencement:

(1) These rules may be called the *Manipur Civil Services (Leave) (Amendment) Rules, 2026*.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. Amendment of Rule 50:

For the existing provisions below clause (iii) of sub-rule 5 of Rule 50 of MCS (Leave) Rules, 1979, the following shall be substituted, namely -

"Provided that a member of the Manipur Health Service shall be considered for higher Post Graduate medical studies for a period not exceeding three years with entitlement of Study Leave for Sponsored Category seats or Extra-Ordinary Leave for Open Category seats provided he/she has completed continuous regular service of two (2) years including the period of probation. The course opted must be included in the Annexure to Schedule II to the Manipur Health Service Rules, 1982 as amended from time to time and must be in actual demand or in shortage in the service. Further, in the event of selection to a course, sponsorship for study leave or permission for Extra-Ordinary Leave shall be subject to availability of vacancy under Training Reserve Posts. The candidate must sign a bond to serve the Government for five (5) years in the case of Sponsored Category and for three (3) years in the case of Open Category. The bond amount shall include drawn or substitute salary with penalties for default.

Provided further that a member of the Manipur Health Service who has already availed study leave or extraordinary leave for Post Graduate studies may also be considered for another spell of study leave or extraordinary leave for pursuing Super-Speciality Courses for a period not exceeding three years, subject to having completed two (2) years of continuous service after return from P.G. studies.

The course must be included in the Annexure to Schedule II to the Manipur Health Service Rules, 1982 as amended from time to time and must be in actual demand or in shortage in the service. Further, in the event of selection to a course, sponsorship for study leave or permission for Extra-Ordinary Leave shall be subject to availability of vacancy under Training Reserve Posts. The candidate must sign a bond to serve the Government for five (5) years after return from the Super-Speciality Course. The bond amount shall include drawn or substitute salary with 1.5 (one point five) times penalty and interest for default in service or payment."

3. Savings:

Nothing in these rules shall affect the validity of any study leave already sanctioned under the provisions of the *Manipur Civil Services (Leave) Rules, 1979* prior to the commencement of these amendment rules.

MAYENGBAM RANJEETA DEVI,
Under Secretary (DP), Government of Manipur.

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